

The Joint Committee on the Dowry Prohibition Act 1961, who has considered the provisions of the Act has recommended that all offences under the Act be made cognizable but with condition that no arrest shall be made without a warrant or order of Magistrate. The Question of classifying dowry deaths if they are covered by Sections 302, 304, 306 of the Indian Penal Code as cognizable does not arise.

(c) The State Government and Union Territory Administrations are responsible for enforcing law relating to offences. Details instructions were issued to all States Governments and Union Territory Administrations (Except Jammu & Kashmir and Sikkim) on the subject on 13-8-1982. A copy of the instructions issued is laid on the Table of the House. [Placed in library. See No. LT. 5495/82].

“T.V. Industry losses due to Collapse of INSAT-IA”

1688. SHRI TARIQ ANWAR: Will the PRIME MINISTER be pleased to state: whether Government are aware that due to the sudden collapse of INSAT-IA, the TV manufacturing industry in the country has suffered a severe jolt?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): The Department of Electronics has not received any complaint or representation from the TV manufacturing industry regarding any severe jolt being suffered by TV industry as a result of the failure of INSAT-IA.

Fleeing of Radio and Electronics units from West Bengal

1689. SHRI TARIQ ANWAR: Will the Minister of INDUSTRY be pleased to state.

(a) whether radio and electronics units are fleeing from West Bengal

in considerable number after the introduction of turnover tax in addition to the already high sales tax; and

(b) whether it is also a fact that about 200 registered small scale industries engaged in this trade have become defunct in West Bengal and started operating in and around Delhi where there is no turnover tax and the sales tax is also low?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b) According to information available with Government, there has been no such development.

Employment coverage through Khadi and Village Industries

1690. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Sixth Plan target of employment coverage through the rural activity of the Khadi and Village Industries, have not been fulfilled during the last two years;

(b) if so, what special steps Government propose to plan as a crash programme for Khadi and Gramodyog to increase the production of Khadi and spread the network of village industries in the remaining three years of the Plan ;

(c) whether Centre have directed the State Governments to set up institutional and organisational co-ordination frame work for the development of village and cottage industries; if so, details thereof;

(d) whether Government propose to put a ban on the organised sector to produce products identified for village industries, cottage and Khadi sector;